

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3520
ANSWERED ON:01.12.2010
ALLOTMENT OF COAL LINKAGE BLOCKS
Nagar Shri Surendra Singh

Will the Minister of COAL be pleased to state:

- (a) whether the Government proposes to allot coal linkage/coal blocks on priority basis to the States far away from sea;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Union Government has received any proposal from the State Government of Uttar Pradesh in this regard;
- (d) if so, the details thereof alongwith the present status of the proposal; and
- (e) the time by which this proposal is likely to be finalized and the reasons for delay, if any, in this regard ?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (INDEPENDENT CHARGE) AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) & (b): At present, there is no policy to allot coal linkage/coal blocks on priority basis to the States far away from the sea.

As per the provisions under the New Coal Distribution Policy (NCDP), the Standing Linkage Committee (Long Term) (SLC(LT)), an inter-Ministerial Committee, considers the applications for authorization of Letter of Assurance (LOA) for setting up power projects, based on, inter-alia, recommendations of the Ministry of Power and other relevant factors.

The allocation of coal blocks is an on-going process and the Ministry of Coal receives various applications from different States from time to time for allocation of coal blocks.

(c) & (d): Requests have been received for sanction of coal linkages for the proposed thermal power plants at Etah, Sonebhadra, Lalitpur and Yamuna Expressway Authority Area and allocation of coal blocks so that sufficient quantity of coal could become available for the proposed power generation capacity in the state.

(e): The applications received from the concerned project developers seeking long term coal linkage/Letter of Assurance have been forwarded to Ministry of Power. Based on the recommendations of Ministry of Power, the proposals will be placed before the SLC (LT) for Power for consideration as 12th Plan projects.

Applications for allocation of coal blocks are considered only when the same are invited on completion of process of identification and earmarking of coal blocks.